

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI**

**BEFORE SHRI S.RIFAUR RAHMAN, ACCOUNTANT MEMBER
and
SHRI SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.2182/DEL/2024

Regional Centre for Bio Technology,
NCR Biotech Cluster, 3rd Milestone,
Faridabad Gurgaon Expressway,
Faridabad – 121 001 (Haryana).

vs.

Assessing Officer,
Exemption Ward,
Faridabad.

(PAN : AAAAR9016J)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Manoj KUMar, CA

REVENUE BY : Ms. Rajinder Kaur, CIT DR

Date of Hearing : 07.11.2024

Date of Order : 07.11.2024

ORDER

PER S.RIFAUR RAHMAN,AM:

1. The appeal has been filed by the assessee against the order of the Learned Commissioner of Income Tax (Exemptions), Chandigarh [“Ld. CIT(A)”, for short] dated 13.12.2023.
2. At the time of hearing, ld. AR for the assessee submitted that assessee has made another application for registration u/s 80G (5) of the Income-tax Act which was allowed to the assessee. Hence, he requested before us to withdraw this appeal and also submitted an application for withdrawal dated 07.11.2024.

3. In view of the request made by the ld. AR for the assessee for withdrawal of the appeal, we allow to withdraw the same and accordingly, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on this 7th day of November, 2024.

**Sd/-
(SUDHIR KUMAR)
JUDICIAL MEMBER**

**sd/-
(S.RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

**Dated: 07.11.2024
TS**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals).
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**